



2026:AHC:43336

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 4269 of 2026

Asharam

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Bhagwan Das, Ravi Kumar Singh
Counsel for Respondent(s)	: C.S.C., Deepak Gaur

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Pursuant to the order passed by this Court dated 18.02.2026, personal affidavit of the Respondent Nos.2 namely Additional Commissioner (Administration), Jhansi Division, Jhansi & Respondent No.3 namely Additional District Magistrate (Judicial), Lalitpur were filed today in the Court, the same are taken on record.

2. After going through the pleadings contained in the writ petition as well as pleadings contained in the affidavit filed today in the Court, it transpires that order dated 28.10.2025 passed by the Respondent No.2 in Case No.1727 of 2025, Computerized Case No.C202506000001727 is a non speaking order.

3. In this view of the matter, order dated 28.10.2025 passed by the Respondent No.2 namely Additional Commissioner (Administration), Jhansi Division, Jhansi is liable to be set aside and is hereby set aside with direction to the Respondent No.2 to pass a fresh order in accordance with law, most expeditiously and preferably within a period of **three months** from the date of presentation of certified copy of this order.

4. Status quo as on today shall be maintained between the parties till the disposal of the aforesaid case by the Respondent

No.2.

5. With the aforesaid observations, the writ petition is allowed.

(Prakash Padia,J.)

February 25, 2026

Swati